

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 3304
TO BE ANSWERED ON 31.03.2022**

CONTROL ON ILLEGAL PLACEMENT AGENCIES

3304. SMT. AMBIKA SONI:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has any plan to regularize the large number of illegal placement agencies functioning across the country;**
- (b) if so, the details thereof and if not, the reasons therefor; and**
- (c) remedial steps taken by Government in this regard in order to check exploitation of benevolent domestic workers particularly women?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): The State/UT Governments have been advised to regulate the functioning including registration of private placement agencies. Complaints relating to such agencies are dealt by respective State Governments/UT Administration under the provisions of IPC or other prevailing Acts under which such establishments are registered.

Committees had been constituted from time to time on the issues pertaining to private placement agencies and the Ministry has issued advisories to State Governments that the States may take all necessary steps to protect the interest of workers by regulating the conduct of private placement agencies.

Central Government has launched National Career Service Portal (NCSP) and many State Governments have also launched online job portals so that job-seekers can connect with the employers and vice-versa free of cost.

To check exploitation of domestic workers including women there are various laws like the Unorganised Workers' Social Security Act, 2008, Minimum Wages Act, 1948, the Sexual Harassment Of Women At Workplace (Prevention, Prohibition And Redressal) Act, 2013, the Prevention of Atrocities (Scheduled Caste and Scheduled Tribes) Act, 1989 and the Indian Penal Code, 1860, in force.